

ITEM NO.802

COURT NO.14

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 20130/2024

(Arising out of impugned final judgment and order dated 31-07-2024 in WP No. 7385/2022 passed by the High Court Of Judicature At Bombay)

SHABAN MAKBUL TAMBOLI

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ANR.

Respondent(s)

(IA No.196341/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.196342/2024-EXEMPTION FROM FILING O.T.)

Date : 12-09-2024 This petition was mentioned today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Sachin Patil, AOR

For Respondent(s)

UPON being mentioned, the Court made the following
O R D E R

Mr. Sachin Patil, learned counsel appearing for the petitioner informed us that, on verification it is realized that a mistaken submission was made on 09.09.2024 that the petitioner had obtained an order of the High Court staying the order of the Scrutiny Committee. In view of his statement, the Order dated 09.09.2024 is modified to the following effect:

"Issue notice.
Dasti, in addition, is permitted."

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)